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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 40/2015-2020
New Delhi, Dated: 8th January, 2020

Subject: Amendment in import policy and incorporation of Policy condition under HS code 0801 11 00 of Chapter 8 of ITC (HS), 2017, Schedule – I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends import policy of desiccated coconut under HS code 0801 11 00 of Chapter 8 of ITC (HS), 2017, Schedule – I (Import Policy) and incorporates policy condition as under:

<table>
<thead>
<tr>
<th>Exim code</th>
<th>Item description</th>
<th>Existing import policy</th>
<th>Revised import policy</th>
<th>Policy condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>0801 11 00</td>
<td>Desiccated coconuts</td>
<td>Free</td>
<td>Prohibited</td>
<td>However, import is free if CIF value is Rs. 150/- and above per Kilogram</td>
</tr>
</tbody>
</table>

Effect of the Notification: Import of desiccated coconut with CIF value of Rs.150/- and above per Kilogram is 'Free' and import below CIF value of Rs.150/- per Kilogram is 'Prohibited'.

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. 01/53/162/1109/AM-07/F-2/115/PC-2(B)/Pt.-III/e - 4037)